

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 148(ND)/2017

IN THE MATTER OF:

Mr. Promod Khanna	Applicant/petitioner
v		
Registrar of Companies	Respondent

Order under Section 252(1) of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

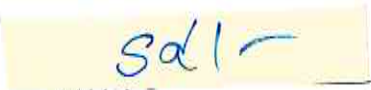
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner	:	Mr. Sougat Sinha, Advocate
For ROC, Delhi/RD (NR) Delhi	:	Mr. Manish Raj, Company Prosecutor

ORDER

Learned counsel for the petitioner states that the order dated 26.07.2017 shall be complied with in letter and spirit. We find that the copy of the gazette notification attached with the additional affidavit is not the final order to strike the name of the petitioner company from the register of the Registrar of Companies. Let the needful be done within two weeks.

List for further consideration on 20.09.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017
Vineet